

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) No. 02 of 2021

IN THE MATTER OF:

Santosh Kumar Bhoot & Anr.

...Appellants

Versus

Naval Kumar Bhoot & Ors.

...Respondents

Present: -

For Appellant: Mr. Anuj Tiwari, Advocate

For Respondent: Mr. Surjan Singh Shekhawat, Mr. Vikas Mehta and

Mr. Adith Nair, Advocates

**O R D E R
(Virtual Mode)**

16.02.2021 Learned Counsels for the Respondents seek and are granted two weeks' time to file Reply Affidavit alongwith Copy of the Application filed before the NCLT, Mumbai.

Rejoinder, if any, may be filed within one week thereafter.

Let the matter be fixed 'For Admission (After Notice) on **10th March, 2021.**

Interim order to continue till next date.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

SC/BM.